

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**M.A. No.79/2023**

**In**

**O.A No.758/2022**

**Paldan Phunchog and Others**

-----Applicants

**Versus**

**State of Himachal Pradesh and Others**

-----Respondents.

**Index**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Annexure</b>	<b>Page</b>
1	Reply to MA No.79/2023		1-8
2	Notice dated 17.02.2024	A	9
3	Notice dated 19.02.2024	B	10
3	Notice dated 04.03.2024	C	11
4	Letter dated 29.01.2024	D	12
5	Minutes of the Meeting dated 13.03.2024	E	13-14
6	Affidavit		15

**Dated:**

**Shimla** 3<sup>rd</sup> April, 2024

  
**Deponent**

**Pt. Secretary (UD&TCP) to the  
Govt. of Himachal Pradesh  
Shimla-171002**

**Through  
(DIVYANSHU KUMAR SRIVASTAVA)**

**Advocate for Respondent**

**48, Lawyers Chamber,  
New Delhi-110001**

**Ph.: 9711872319, Email: aksrivastava0511@gmail.com**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

M.A. No.79/2023

In

O.A No.758/2022

Paldan Phunchog and Others  
Versus

-----Applicants

State of Himachal Pradesh and Others

-----Respondents.

Reply on behalf of the Principal Secretary, (Urban Development) to the Government of Himachal Pradesh in above M.A. in compliance to order dated 25.01.2024.

MAY IT PLEASE YOUR LORDSHIPS:-

1. That the aforesaid matter is pending adjudication before this Hon'ble National Green Tribunal.
2. That the said M.A. was listed for hearing on 25.01.2024 when this Hon'ble National Green Tribunal was pleased to direct that:-

**“In view of the two reports, we deem it proper to implead Principal Secretary, Urban Development, State of HP as a respondent in the matter to file response on management of MSW for entire District of Kullu and for Manali in particular”.**

3. That it is humbly submitted that The Urban Development Department of State, in close partnership with ULBs is striving to find innovative and advanced technological solutions to Urban problems of the State like; integrated Urban transport, Sanitation, Solid Waste Management, Urban Infrastructure, Urban Poverty, Urban Housing, Urban Planning, Financial Sustainability of ULBs

  
Pr. Secretary (UD&TCP) to the  
Govt. of Himachal Pradesh  
Shimla-171002

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and general Urban Governance and is fully committed to preserve the Environment and Ecology of the State.

4. That it is humbly submitted that there are five Urban Local Bodies in the entire Distt. of Kullu namely Kullu, Manali, Bhunter, Banjar and Nirmand, and status of Municipal Solid Waste (MSW) as per the information provided by these Urban Local Bodies is as Follows:

**Status of Solid Waste Management in Municipal Council, Manali.**

Sr. No.	Status	
1.	Estimated Waste Generation	4.77 TPD (15-20TPD during tourist season)
2.	Estimated Wet Waste	2.62 TPD (9-12 TPD during tourist season)
3.	Estimated Dry Waste (TPD)	1.91 TPD (6-8TPD during tourist season)
4.	Door to Door Garbage Collection	100 %
5.	Segregation	85-90 %
6.	Transportation Facility	14 no. of vehicle has been deployed for waste collection.
7.	Scientific Disposal	Wet Waste Treatment
		Dry Waste Treatment
		06 No. of Composting pits has been made for wet waste treatment.
		Dry waste is processed through Trommel machine, Baling machine and Shredder at SWM plant Rangri, Manali.
8.	Land Status for Solid Waste	MC Manali has already SWM site at Rangri, Manali for Solid waste
9.	Legacy Waste	The work of processing of legacy waste is in progress

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		and approx. 17,852 tonne legacy waste has been processed and the remaining balance is 22,648 tonnes
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5. It is further submitted that a Waste to Energy (WTE) Plant was set up through M/S Next Gen. Chemicals for 35 TPD capacities, for which an agreement was executed between M.C, Manali and M/S Next Gen. Chemicals on 05.08.2017, but inspite of best efforts by M.C. Manali, the Plant could not be made functional by M/S Next Gen. Chemicals. As such concerned Municipal Council is facing great difficulties in processing the waste because there is also not any other land to set up composting and processing Plant by the Municipal Council. The Municipal Council, Manali has issued many notices (**Annexure- A to C**) to the said firm i.e. M/S Next Gen. Chemicals for making the Plant operational. However permission to purchase Organic Waste Converter has been given by Director, Urban Development to Municipal Council, Manali vide letter dated 29.01.2024 **Annexure-D**.
6. It is also submitted that Municipal Council, Manali generates 5-20 TPD Waste which can be managed by the concerned ULB, but at present the Waste of all the adjoining Panchayats and adjoining District is coming to the Waste Management site daily which is beyond the capacity of M.C. Manali. For this Meeting, minutes of which are Annexed as **Annexure-E**, was convened by Respondent with Deputy Commissioner, Kullu on 13.03.2024 and the concerned Deputy Commissioner has been directed to ensure proper Waste Management facilities on adjoining Gram

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Panchayats which falls under Rural Development Department as the Municipal Council Manali is unable to enforce the regulatory measures under SWM Rules and environmental Laws beyond its limits. Similar Directions have been given to Rural Development Department as recorded in the Minutes of the Meeting held on 13.03.2024.

**Status of Solid Waste Management in Municipal Council, Kullu.**

Sr. No.	Status	
1.	Estimated Waste Generation	7.49 TPD
2.	Estimated Wet Waste	4.12 TPD
3.	Estimated Dry Waste (TPD)	3 TPD
4.	Door to Door Garbage Collection	100 %
5.	Segregation	70-75 %
6.	Transportation Facility	09 No. Vehicles have been deployed for waste collection.
7.	Scientific Disposal	Wet Waste Treatment
		Dry Waste Treatment
		03 TPD Organic waste composter has been installed at MRF site Kullu for the treatment of wet waste and some eatable food items is also sent to Gausadan and also taken by local Milk suppliers who came from neighbouring villages on daily basis
		Currently Dry waste is sent to WTE plant Rangri, Manali for final disposal. MC Kullu has also installed a 1000 kg/hr shredder but due to some technical problem the shredder

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Shimla-171002

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		could not be operational.
8.	Land Status for Solid Waste	MC Kullu and NP Bhunter has Jointly identified a SWM land at Bhrain Panchayat.
9.	Legacy Waste	The work of processing of legacy waste site Pirdi is in progress and approx. 32,467 tonne legacy waste has been processed and the remaining balance is 5533 tonne at site.

**Status of Solid Waste Management in Nagar Panchayat, Bhuntar.**

Sr. No.	Status	
1.	Estimated Waste Generation	1.81 TPD
2.	Estimated Wet Waste	0.99 TPD
3.	Estimated Dry Waste (TPD)	0.72 TPD
4.	Door to Door Garbage Collection	100 %
5.	Segregation	75 %
6.	Transportation Facility	03 vehicles have been deployed for waste collection.
	Scientific Disposal	Wet Waste Treatment
		Dry Waste Treatment
8.	Land Status for Solid Waste	03 No. of composting pits has been made for wet waste. Dry waste is sent to WTE plant Rangri, Manali for disposal.
	Land Status for Solid Waste	Nagar Panchayat Bhuntar and MC Kullu have jointly identified a SWM land at Bhrain Panchayat but NOC is pending with concerned Gram Panchayat.

Pr. Secretary (D&TCP) to the  
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**Status of Solid Waste Management in Nagar Panchayat,  
Banjar.**

Sr. No.	Status	
1.	Estimated Waste Generation	0.57 TPD
2.	Estimated Wet Waste	0.31 TPD
3.	Estimated Dry Waste (TPD)	0.23 TPD
4.	Door to Door Garbage Collection	100 %
5.	Segregation	70 %
6.	Transportation Facility	01 vehicle has been deployed for waste collection.
7.	Scientific Disposal	Wet Waste Treatment
		Dry Waste Treatment
		Currently the Nagar Panchayat is facing problems in processing Waste because the Waste Processing site has been damaged in the last year floods. However funds have been provided for re-development of the site.
		Dry waste is sent to WTE plant Rangri, Manali for disposal.
8.	Land Status for Solid Waste	A SWM land has been identified by NP Banjar at Manglore Gram Panchayat but Gram Panchayat has refused to give NOC. Now the matter has been taken up with Deputy Commissioner, Kullu for intervention, by the Nagar Panchayat.

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### Status of Solid Waste Management in Nagar Panchayat Nirmand

Sr. No.	Status	
1.	Estimated Waste Generation	0.61 TPD
2.	Estimated Wet Waste	0.34 TPD
3.	Estimated Dry Waste (TPD)	0.24 TPD
4.	Door to Door Garbage Collection	90 %
5.	Segregation	50 %
6.	Transportation Facility	01 vehicle has been deployed for waste collection.
7.	Scientific Disposal	Wet Waste Treatment
		Dry Waste Treatment
		0.20 TPD Wet waste is treated through old composting pit.
		0.11 TPD Dry waste is treated at temporary MRF site where recyclable items are picked by rag pickers
8.	Land Status for Solid Waste	A new land of 3 Bigha has been identified in Chillanalat Gadej Panchyat for which joint inspection has been carried out and NOC of the concerned Gram Panchayat has been received by Nagar Panchayat Nirmand. Nagar Panchayat has applied for the issue of the non-availability of non-forest land certificate for setting up of solid waste management plant in favour of Himachal Pradesh Urban Development Deptt. (Nagar Panchayat Nirmand), a request

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		regarding this has been made to the Deputy Commissioner Kullu.
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7. That the Department is making every effort to maintain good environment at Solid Waste Management Plant and garbage is being processed in scientific manner according to SWM Rules.

In view of the above submissions, it is, respectfully prayed that the Reply on behalf of Respondent may kindly be taken on record in the interest of justice, equity & fair play.

  
**Deponent**

Pr. Secretary (UD&TCP) to the  
Govt. of Himachal Pradesh  
Shimla-171002

**Through**  
(DIVYANSHU KUMAR SRIVASTAVA)  
Advocate for Respondent  
48, Lawyers Chamber,  
New Delhi-110001

Ph.: 9711872319, Email: dksrivastava0511@gmail.com

ATTESTED

  
Executive Magistrate  
H.P. Sectt., Shimla



## OFFICE OF THE MUNICIPAL COUNCIL MANALI.

M/S Nextgen Chemicals,  
Waste to Energy Plant,  
Rangari, PO Manali, Distt. Kullu H.P.

No. MCM/SWM/2024-2960-62 dated:-17.2.2024

Subject:- Notice regarding Non-Compliance of agreement of SWM Site.

Memo,

Whereas, Nextgen Chemicals Pvt. Ltd. was unable to establish a fully functional Waste to Energy plant at Rangri as per the agreement signed with Municipal Council Manali. You were only able to set up the Trommel machine, which is the first stage of WTE, which is insufficient to meet the requirements of the Solid Waste Management Rules 2016.

Furthermore, according to the report, you are saying that the calorific value of the waste that the plant receives is insufficient to produce power to establish the second stage of the WTE plant.

Despite Nextgen Chemicals Pvt. Ltd.'s desire to establish a waste-to-energy (WTE) facility at Rangri, the firm is responsible for raising the waste's calorific value to the level needed to produce power, as per the agreement with the Municipal Council of Manali. Drying solid waste by mechanical-biological and biological-mechanical processes can help raise the calorific value. The project's second phase can then be worked on. But your company does not seem to move this project forward.

According to your organization, you are not receiving the agreed-upon 35 tons of Assured Waste Quality garbage every day. With reference to your correspondence dated January 9, 2024, the amount of dry waste received in year 2023 was 4719 tons (averaging 393 tons per month), more than sufficient to produce 10 megawatt hours of power.

In order to avoid having to convert this Waste to Energy plant into a Material Recovery Facility site, you must conduct an investigation into the situation in compliance with the terms and conditions of the agreement and notify us if you are still interested in working on the next phase of the project.

Executive Officer,  
Municipal Council Manali.

Endost No. As above.

Copy Forwarded to:-

1. The Director Urban Development H.P. Shimla for information please.
2. The Deputy Commissioner Kullu for information please.

Executive Officer,  
Municipal Council Manali.

To

✓  
M/S Nextgen Chemicals,  
Waste to Energy Plant,  
Rangari, PO Manali, Distt. Kullu H.P.

No. MCM/SWM/2024-2966-62 dated: 19.3.2024

Subject:- Notice regarding Non-Compliance of agreement of SWM Site

Memo,

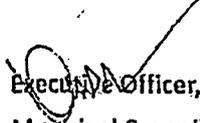
Whereas, Nextgen Chemicals Pvt. Ltd. was unable to establish a fully functional Waste to Energy plant at Rangri as per the agreement signed with Municipal Council Manali. You were only able to set up the Trommel machine, which is the first stage of WTE, which is insufficient to meet the requirements of the Solid Waste Management Rules 2016.

Furthermore, according to the report, you are saying that the calorific value of the waste that the plant receives is insufficient to produce power to establish the second stage of the WTE plant.

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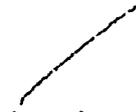
In order to avoid having to convert this Waste to Energy plant into a Material Recovery Facility site, you must conduct an investigation into the situation in compliance with the terms and conditions of the agreement and notify us if you are still interested in working on the next phase of the project.

  
Executive Officer,  
Municipal Council Manali.

Endost No. As above.

Copy Forwarded to:-

1. The Director Urban Development H.P. Shimla for information please.
2. The Deputy Commissioner Kullu for information please.

  
Executive Officer,  
Municipal Council Manali.

## OFFICE OF THE MUNICIPAL COUNCIL MANALI.

To

M/S Nextgen Chemicals,  
Waste to Energy Plant,  
Rangari, PO Manali, Distt. Kullu H.P.

No. MCM/SWM/2024-3131-33 dated:- 04/03/2024

Subject:- Notice regarding Non-Compliance of agreement of SWM Site.

Memo,

Refer to this office letter no. 2960-62 dated 19-02-2024 on the subject cited above.

Whereas, Nextgen Chemicals Pvt. Ltd. was unable to establish a fully functional Waste to Energy plant at Rangri as per the agreement signed with Municipal Council Manali. You were only able to set up the Trommel machine, which is the first stage of WTE, which is insufficient to meet the requirements of the Solid Waste Management Rules 2016.

Furthermore, according to the report, you are saying that the calorific value of the waste that the plant receives is insufficient to produce power to establish the second stage of the WTE plant.

Despite Nextgen Chemicals Pvt. Ltd.'s desire to establish a waste-to-energy (WTE) facility at Rangri, the firm is responsible for raising the waste's calorific value to the level needed to produce power, as per the agreement with the Municipal Council of Manali. Drying solid waste by mechanical-biological and biological-mechanical processes can help raise the calorific value. The project's second phase can then be worked on. But your company does not seem to move this project forward.

According to your organization, you are not receiving the agreed-upon 35 tons of Assured Waste Quality garbage every day. With reference to your correspondence dated January 9, 2024, the amount of dry waste received in year 2023 was 4719 tons (averaging 393 tons per month), more than sufficient to produce 10 megawatt hours of power.

In order to avoid having to convert this Waste to Energy plant into a Material Recovery Facility site, you must conduct an investigation into the situation in compliance with the terms and conditions of the agreement and notify us if you are still interested in working on the next phase of the project.

Executive Officer,  
Municipal Council Manali.

Endost No. As above. 3131-3133

Copy Forwarded to:-

1. The Director Urban Development H.P. Shimla for information please.
2. The Deputy Commissioner Kullu for information please.

Executive Officer,  
Municipal Council Manali.

No: UD-II(F)(2)-1/19-(SWM Proc.)-11- 1509  
Directorate of Urban Development,  
Himachal Pradesh.  
Dated: Shimla-2, the 29 January, 2024.

From: Director,  
Urban Development,  
Himachal Pradesh.

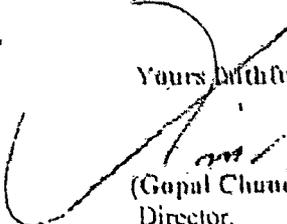
To: Executive Officer,  
Municipal Council Manali,

Subject: Regarding Wet Waste Processing Facility at Rangri, Manali.

Sir,  
Please refer to your letter No. MCM/SW/2023-2344 dated 20.12.2023 on the subject cited above.

In this context, approval is hereby accorded for creating wet waste processing facility at Solid Waste Plant, Rangri, Manali. The funds for the same shall be utilized from 15<sup>th</sup> CFC grant available with ULB subject to completion of all codal formalities as required under Himachal Pradesh Financial Rules and subject to the agreement with Nextgen Chemicals.

You are, therefore, requested to take further necessary action accordingly and keep this office updated of the action taken.

Yours faithfully  
  
(Gopal Chaudhary) IAS  
Director,  
Urban Development,  
HP, Shimla.

Minutes of the meeting regarding Hon'ble NGT Matter M.A. 79/2023 (Paldan Phunchog V/s State of H.P.) held under the Chairmanship of Sh. Devesh Kumar, Principal Secretary (UD) to the Government of HP on 13.03.2024 at 4:00 PM

A meeting regarding Hon'ble NGT Matter M.A. 79/2023 (Paldan Phunchog V/s State of H.P.) was held under the Chairmanship of Sh. Devesh Kumar, Principal Secretary (UD) to the Government of Himachal Pradesh on 13.03.2024 at 4:00 PM. Deputy Commissioner, Kullu, Executive Officer(s)/Secretary(s) of Kullu, Manali, Bhuntar, Banjar and Nirmand joined the meeting through VC.

At the outset, Director, Urban Development Department, HP welcomed the Chairman and all the participants. The Director (UD) apprised the chair and participants regarding ongoing Hon'ble NGT matter 79/2023 (Paldan Phunchog V/s State of H.P.) and the issues highlighted in the directions passed by the Hon'ble NGT in the matter. The Deputy Commissioner, Kullu apprised the detailed status of SWM in the Urban Local Bodies of Kullu District. After detailed discussion and deliberation with DC Kullu and Eos/Secretaries of ULBs of Kullu District, following decisions were taken / directions were issued:

- The EO Manali raised the issue regarding solid waste being transported to Manali site from rural areas/ other local bodies and even from District of Lahaul and Spiti. The issue of transportation of waste from Gram Panchayats and other areas to MC Manali was discussed and it was directed that RDD may own its responsibilities and process their waste at their own level. Deputy Commissioner, Kullu will hold a meeting with local Gram Panchayats and Tourism Department within 15 days who are transporting their garbage at the Rangri Plant, Manali and may issue directions that Gram Panchayats shall manage their waste at their own by creating disposal facility within 1 to 3 Months. The handholding support of the Gram Panchayats for FCA cases if required shall also be done by District Administration. The similar action may also be taken by DC Lahaul and Spiti.
- It was also directed that MC Kullu, Bhuntar and Banjar may also develop their own waste management facilities and no waste may be transported to MC Manali site.
- It was apprised that land transfer cases of ULBs of Kullu/Bhuntar, Banjar and Nirmand are pending at different levels for which interventions of Deputy Commissioner is required. Therefore, it was decided that Deputy Commissioner, Kullu shall expedite the land transfer cases of these ULBs and monitor them on weekly basis. In case of NP Nirmand, NOC to be issued by District Administration at the earliest and FCA case to be uploaded within 10 days.

- 14-
- It was decided that all ULBs may identify bulk waste generators and they may be directed to treat their waste onsite at their own as per the provisions of SWM Rules, 2016. Whereby ULBs may coordinate with the tourism department accordingly.
  - During the discussion, it was observed that Concessionaire i.e. M/s Nextgen Chemicals is not working properly. It was decided that Contract Agreement of M/s Nextgen Chemicals shall be reviewed by Deputy Commissioner, Kullu and Director, UDD. Further, for violation of agreement, if any arises, the case for blacklisting the concessionaire shall be forwarded to the Govt.
  - BO MC Manali apprised that currently there is lack of wet waste treatment facility with MC Manali. In this regard, Director UD apprised that permission for installation of composting machine has already been granted to MC Manali. As such, it was directed that MC Manali shall create wet waste treatment facility within 3 months at their own level or by engaging some private agency if required.

It was also directed that detailed comments on the status of Solid Waste management may be forwarded by Deputy Commissioner, Kullu to Director UD for preparing reply by Government within a week positively and on the basis of inputs received, Law Officer (UD) may prepare draft reply to be filed before the Hon'ble NGT.

The meeting ended with a vote of thank from and to the Chair.

Approved by.

(Devesh Kumar) IAS  
Principal Secretary (UD) to the  
Government of Himachal Pradesh

Shimla-171002

Dated: 15<sup>th</sup> March, 2024.

Endrst. No. UD-H(F)(2)-3/2023-

Copy to:

1. The Principal Secretary (UD) to the Government of HP, Shimla -2.
2. Director, Rural Development Department, HP Shimla-2.
3. Director, Tourism Department, HP, Shimla-2.
4. The Deputy Commissioner, District Kullu.
5. The Deputy Commissioner, Distt. Lahaul & Spiti at Keylong.
6. All Executive Officer/ Secretaries of Urban Local Bodies, District Kullu.
7. Law Officer, UDD, Talland, Shimla, HP.
8. M/s Nextgen Chemicals, WTE Plant, Rangri, Manali, HP-175131.

*m*  
Director,  
Urban Development,  
HP, Shimla.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(PRINCIPAL BENCH), NEW DELHI**

**M.A. NO. 79/ 2023**

**IN**

**ORIGINAL APPLICATION NO.758/2022**

**IN THE MATTER OF:**

**Paldan Phuchang**

**.....Applicant**

**Versus**

**State of HP &Ors**

**....Respondents**

**AFFIDAVIT**

I, Devesh Kumar, S/o Sh .B D. Gupta aged about 49 years, presently posted as Principal Secretary, Urban Development Department to the Govt. of Himachal Pradesh having office at Secretariat, Shimla, Himachal Pradesh do hereby solemnly affirm and state as under:

1. That I am the authorised signatory for the State of Himachal Pradesh in the captioned matter. I am fully conversant with the facts and circumstances of the case and I have been duly authorized and am, therefore, competent to affirm this affidavit.
2. I state that I have read the contents of the Reply. I state that the facts contained therein are true to the best of my knowledge and belief as derived from the record.
3. I state that the legal argument in the Reply is based on the legal advice given to me by my Counsel and factual statements are based on documents/records relied upon.

**VERIFICATION**

I, the Deponent above named, do hereby verify that the contents of paragraph no. 1 to 7 of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on this 3<sup>rd</sup> day of April 2024.

**ATTESTED**

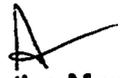
  
Executive Magistrate  
H.P. Sectt., Shimla

15  
Declared before me on 3 day of April  
2024 on oath (Solemnly Affixation)  
by Shri Devesh Kumar  
Who is personally known to me or who  
has been identified by Sh. P. C. Singh (UD & TCP)  
Who is personally known to me.  
Asst. Secy H.P.

  
**DEPONENT (UD & TCP) to the  
Govt. of Himachal Pradesh  
Shimla-171002**

**DEPONENT**

  
**Pr. Secretary (UD & TCP) to the  
Govt. of Himachal Pradesh  
Shimla-171002**

  
**Executive Magistrate  
H.P. Sectt., Shimla**

**BEFORE THE NATIONAL GREEN TRIBUNAL (PRINCIPAL  
BENCH), NEW DELHI  
M.A.NO.79/2023 IN  
ORIGINAL APPLICATION NO.758/2022 IN**

**THE MATTER OF:**

Paldan Phuchang .....Applicant  
Versus  
State of HP&Ors .... Respondents

**VAKALTNAMA**

KNOW ALL to whom these presents shall come that I/we Sh. Devesh Kumar working as Principal Secretary, Urban Development Department to the Govt. of Himachal Pradesh in the State of Himachal Pradesh, do hereby appoint **SHRI DIVYANSHU SRIVASTAVA (D/1383/2015)**, hereinafter called the Advocate to be My/our Advocates in the above noted case and authorize them/him:

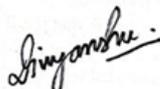
- a) To act, appear and plead in the above noted case in this court in any other court in which the same may be tried or heard and also in the appellate courts.
- b) To sign, file, verify and present pleading, applications, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise or other petition, replies, objections affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
- c) To file and take back documents.
- d) To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
- e) To take out execution proceedings.
- f) To deposit, draw and receive moneys, cheques and grant receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.
- g) To appoint and instruct any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred up on the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter my/our own acts as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/we the under signed do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHERE OF I/we do here unto set my/o  e presents of which have been understood by me/us this 3<sup>rd</sup> day of April, 2024.

ACCEPTED:

**(DIVYANSHU KUMAR SRIVASTAVA)**  
48, Lawyer's Chamber, Supreme Court, Tilak  
Marg, New Delhi - 110001  
[Dksrivastava0511@gmail.com](mailto:Dksrivastava0511@gmail.com) 9711872319

ATTESTED

  
Executive Magistrate  
H.P. Sectt., Shimla

  
CLIENT

Pr. Secretary (UD&TCP) to the  
Govt. of Himachal Pradesh  
Shimla-171002